

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.67668 of 2022**

Arising Out of PS. Case No.-79 Year-2020 Thana- GOVINDGANJ District- East Champaran

1. SRIKANT UPADHAYAY S/o Sachitanand Upadhayay R/o Village- Sujayatpur, P.S.- Govindganj, Distt- East Champaran.
2. Shashikant Upadhayay S/o Sachitanand Upadhayay R/o Village- Sujayatpur, P.S.- Govindganj, Distt- East Champaran.
3. Srina Upadhayay @ Reena Upadhayay @ Reena Devi (Upadhayay) W/o Shashikant Upadhayay R/o Village- Sujayatpur, P.S.- Govindganj, Distt- East Champaran.
4. Ashutosh Kumar S/o Srikant Upadhayay R/o Village- Sujayatpur, P.S.- Govindganj, Distt- East Champaran.
5. Asim Priyanshu @ Priyendu S/o Shashikant Upadhayay R/o Village- Sujayatpur, P.S.- Govindganj, Distt- East Champaran.

... .. Petitioners

Versus

The State of Bihar

... .. Opposite Party

Appearance :

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| For the Petitioner/s : | Mr.Ajay Kumar Singh, Advocate |
| For the Opposite Party/s : | Mr.Umeshanand Pandit, Addl Public Prosecutor |
| for the informant | Mr. VS Srivastava, Advocate |

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 04-04-2023 Heard learned counsel for the petitioners, the State and the informant.

Petitioners apprehend arrest in registered for the offences punishable under Sections 379/354B and other sections of the Indian Penal Code.

It is submitted on behalf of the State and the informant that petitioners have been declared absconder and processes of sections 82 and 83 have been initiated against them to ensure their appearance in the Court.



Considering the aforesaid development, petition for pre-arrest bail of the petitioners is dismissed as not maintainable.

(Prabhat Kumar Singh, J)

Shashi

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